

FIR No.135/2017
u/s 420/467/468/120B IPC
PS Punjabi Bagh

07.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

IO SI Ajay present.

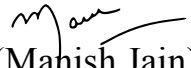
An application moved by IO for issuance of process u/s 82 Cr.P.C. against the accused Sumit Kumar s/o Amar Singh.

Heard. Perused the case file.

Accused is stated to be evading apprehension and despite repeated visits, could not be met at his residence.

It appears that accused Sumit Kumar s/o Amar Singh is deliberately avoiding his apprehension and concealing himself and hence, let process u/s 82 Cr.P.C. be issued against him and IO is directed to execute process by way of publication in newspaper as well.

Process is returnable on 10.08.2021.


(Mahish Jain)
MM-01 /(West)/THC:Delhi
07.06.2021

FIR No.132/21
u/s 33 Delhi Excise Act
PS Punjabi Bagh
S/v Sumit

07.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Pankaj Sharma, Id. Remand Advocate for accused / applicant
Sumit.

An application for interim bail in accordance with the resolution passed by High Powered Committee is moved on behalf of accused / applicant Sumit.

Reply filed on behalf of IO.

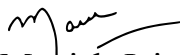
Heard. Perused.

As per reply of IO the FIR no.132/21 is registered under section 498-A/405/34 IPC and not under section 33 Delhi Excise Act.

At this stage, it is submitted by Id. Counsel that he does not press the present application and will move appropriate application before the concerned court.

In view of submissions made, the present application is disposed of as dismissed as withdrawn.

Copy of order be sent to Id. Counsel through electronic mode.


(Manish Jain)

MM-01 /(West)/THC:Delhi

07.06.2021

FIR No.215/2019
u/s 392/411/34 IPC
PS Punjabi Bagh
S/v Saurabh @ Sonu

07.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

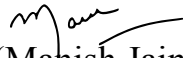
Sh. Pankaj Sharma, Id. Remand Advocate for accused / applicant
Saurabh @ Sonu.

An application for interim bail in accordance with the resolution
passed by High Powered Committee is moved on behalf of accused /
applicant Saurabh @ Sonu.

Heard. Perused the reply filed by IO.

As per reply of IO, accused is involved in multiple cases.
Accordingly, accused does not fall within the guidelines laid down by the
Hon'ble High Powered Committee. Accordingly, the present application
moved on behalf of accused / applicant Saurabh @ Sonu is hereby dismissed.

Copy of order be given dasti.


(Mahish Jain)

MM-01 /(West)/THC:Delhi
07.06.2021

FIR No.1065/2019
u/s 411 IPC
PS Punjabi Bagh
S/v Ajay s/o Raj Kumar

07.06.2021

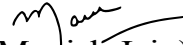
Present: Ld. APP for the State.
Sh. Pankaj Sharma, Id. Remand Advocate for accused / applicant
Ajay.

An application for interim bail in accordance with the resolution passed by High Powered Committee is moved on behalf of accused / applicant Ajay.

Heard. Perused the reply filed by IO.

As per reply of IO, accused is involved in multiple cases. Accordingly, accused does not fall within the guidelines laid down by the Hon'ble High Powered Committee. Accordingly, the present application moved on behalf of accused / applicant Ajay is hereby dismissed.

Copy of order be given dasti.


(Manish Jain)
MM-01 /(West)/THC:Delhi
07.06.2021

FIR No.650/2020
u/s 392/394/397/411/34 IPC
PS Punjabi Bagh
S/V Rohit

07.06.2021

Present: Ld. APP for the State.

Ld. Counsel for accused / applicant Rohit.

An application for grant of bail is moved on behalf of accused.

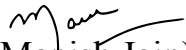
Reply of IO filed.

Heard. Perused the reply of IO.

As per the reply of IO, accused has already been discharged in the present case vide order dated 29.07.2020 passed by Ld. Duty MM Ms. Aakanksha.

In view of the submissions made, the present application stands infructuous.

Copy of order be given dasti.


(Manish Jain)
MM-01(West)/THC:Delhi
07.06.2021

FIR No.00244/2021
u/s 411 IPC
PS Punjabi Bagh
S/v Naushad @ Naushi

07.06.2021

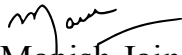
Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be in JC.

Put up for consideration on charge sheet on 09.07.2021.


(Manish Jain)

MM-01 /(West)/THC:Delhi
07.06.2021

FIR No.00781/2020
u/s 411 IPC
PS Punjabi Bagh
S/v Manoj Kumar

07.06.2021

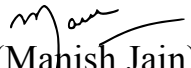
Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be on court bail.

Put up for consideration on charge sheet on 30.07.2021.


(Mahish Jain)
MM-01 /(West)/THC:Delhi
07.06.2021

FIR No.0158/2020
u/s 338 IPC
PS Punjabi Bagh
S/v Mohit Goyal

07.06.2021

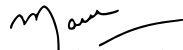
Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be not arrested.

Put up for consideration on charge sheet on 04.08.2021.


(Mahish Jain)
MM-01 /(West)/THC:Delhi
07.06.2021

FIR No.416/2021
u/s 279/337 IPC
PS Punjabi Bagh

07.06.2021

Matter taken up through VC.

An application for release of vehicle bearing registration no.DL1LL 2761 moved on behalf of applicant Kanta Prasad.

Present: Ld. APP for the State.

Applicant Kanta Prasad is present.

It is submitted by applicant that he is the registered owner of the aforesaid vehicle. It is also submitted by applicant that the aforesaid vehicle is victim vehicle. It is also requested by applicant that the aforesaid vehicle may kindly be released to him.

IO has filed his reply wherein he has posed no objection to the release of vehicle.

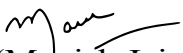
Heard. Perused the reply filed by IO.

In view of the submissions made, let vehicle bearing registration no. **DL1LL 2761** be released to the rightful owner / applicant after due compliance of the guidelines laid down by Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", AIR 2003 SC 638, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in **Crl. M.C. No. 4485/2013 dated 10.09.2014** on furnishing indemnity bond in sum of the value of the vehicle in the last insurance policy to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.


(Manish Jain)

MM-01(West)/THC:Delhi
07.06.2021

FIR No.501/2021
u/s 279/337 IPC
PS Punjabi Bagh

07.06.2021

Matter taken up through VC.

An application for release of vehicle bearing registration no.UP14 DZ 8201 moved on behalf of applicant Prem Chander.

Present: Ld. APP for the State.

Applicant Gaurav Dagar is present.

It is submitted by applicant that he is the registered owner of the aforesaid vehicle. It is also submitted by applicant that the aforesaid vehicle is offending vehicle which was insured on the date of offence. It is also requested by applicant that the aforesaid vehicle may kindly be released to him.

IO has filed his reply wherein he has posed no objection to the release of vehicle.

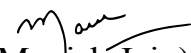
Heard. Perused the reply filed by IO.

In view of the submissions made, let vehicle bearing registration no. **UP14 DZ 8201** be released to the rightful owner / applicant after due compliance of the guidelines laid down by Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", AIR 2003 SC 638, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in **Crl. M.C. No. 4485/2013 dated 10.09.2014** on furnishing indemnity bond in sum of the value of the vehicle in the last insurance policy to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.


(Manish Jain)

MM-01(West)/THC:Delhi
07.06.2021

FIR No.478/2021
u/s 379/411/34 IPC
PS Punjabi Bagh
S/v Nigam

07.06.2021

Present: Ld. APP for the State.

Sh. A. N. Thakur, Ld. Advocate for accused / applicant Nigam.

An application for grant of bail is moved on behalf of accused Nigam.

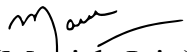
Arguments heard on bail application. Perused the reply of IO.

It is submitted by ld. counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that accused is in JC since 28.05.2021. It is further stated that recovery has already been effected and investigation is complete and accused / applicant is no more required for any custodial interrogation. It is further submitted that accused / applicant has no previous involvement and is ready to abide by the terms of the bail.

Bail application is opposed by Ld. APP for the State stating that accused may tamper with the evidence if released on bail.

Considering the abovesaid submissions and the fact that recovery has already been effected and accused / applicant Nigam has no previous involvement, he is no more required for any custodial interrogation. Hence, accused Nigam is admitted to bail on furnishing bail bond in the sum of Rs.10,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
 2. That he shall appear on each and every date of hearing.
 3. That he shall furnish his address as and when he changes the same.
- Application is accordingly disposed off.


(Mahish Jain)

MM-01(West)/THC:Delhi:07.06.2021

FIR No.961/2020
u/s 279/338 IPC
PS Punjabi Bagh

07.06.2021

Fresh untrace report filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Put up for consideration on 16.07.2021.


(Mahish Jain)

MM-01 /(West)/THC:Delhi
07.06.2021

FIR No.279/2021
u/s 279/337 IPC
PS Punjabi Bagh

07.06.2021

Matter taken up through VC.

An application for release of vehicle bearing registration no.DL1R Z 6132 moved on behalf of applicant Prem Chander.

Present: Ld. APP for the State.

Applicant Prem Chander with Id. Counsel Sh. Nishant Sharma.

It is submitted by Id. Counsel for the applicant that applicant is the registered owner of the aforesaid vehicle. It is also submitted by Id. Counsel that the aforesaid vehicle is offending vehicle which was insured on the date of offence. It is also requested by applicant that the aforesaid vehicle may kindly be released to him.

IO has filed his reply wherein he has posed no objection to the release of vehicle.

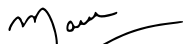
Heard. Perused the reply filed by IO.

In view of the submissions made, let vehicle bearing registration no. **DL1R Z 6132** be released to the rightful owner / applicant after due compliance of the guidelines laid down by Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", AIR 2003 SC 638, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in **Crl. M.C. No. 4485/2013 dated 10.09.2014** on furnishing indemnity bond in sum of the value of the vehicle in the last insurance policy to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.


(Manish Jain)

MM-01(West)/THC:Delhi
07.06.2021

FIR No.
u/s
PS Punjabi Bagh

07.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

(Manish Jain)
MM-01 /(West)/THC:Delhi
07.06.2021